Year	Number of unscrupulous hawkers and unauthorised vendors booked under Section 144 of the Railways Act, 1989
2014	180535
2015	192762
2016	231393
2017	232526
2018	208815

(b) Railway is taking proactive steps in identifying and removing all the temporary as well as permanent encroachments, which may include unauthorized kitchens also, in and around Stations as well as on railway tracks. Soft encroachments which are of temporary nature in the shape of jhuggies, jhopries and squatters, are removed in consultation and with the assistance of Railway Protection Force, Police and local civil authorities. For hard encroachments, where party is not amenable to persuasion, action is taken under Public Premises (Eviction of Unauthorized Occupants) Act, 1971.

Upgradation of Gomti Nagar railway station

894. DR. ASHOK BAJPAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether upgradation work of Gomti Nagar railway station in Lucknow is in progress;

(b) if so, the details thereof; and

(c) the targeted timeline for completion of the work?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) to (c) Yes, Sir. Contract for redevelopment of Gomti Nagar Railway Station has been awarded and targeted for completion by 2021.

Wi-fi facility in trains

895. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government proposes to provide wi-fi facilities in moving trains;